



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT ::: LEGISLATIVE BRANCH :: DISPUR

NOTIFICATION

The 16th May, 2018

No. LGL. 215/2017/9.— The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 9th May, 2018** is hereby published for general information.

ASSAM ACT NO. XVI OF 2018

(Received the assent of the Governor on 9th May, 2018)

THE ASSAM MADRASSA EDUCATION (PROVINCIALISATION OF SERVICES OF EMPLOYEES AND RE-ORGANISATION OF MADRASSA EDUCATIONAL INSTITUTIONS) ACT, 2018.

AN
ACT

to provincialise the services of the employees of the Venture Madrassa Educational Institutions and also to re-organize and streamline the Madrassa Educational Institutions upto MM level in theological subjects in the State of Assam.

Preamble

Whereas it is expedient to provincialise the services of the employee of the Venture Madrassa Educational Institutions and to re-organize and streamline the Madrassa Educational Institutions upto MM level in Assam so as to conform to the prevailing statutory norms and standards with a further objective to restrict any further growth of such Venture Madrassa Educational Institutions in the State of Assam;

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows:-

**Short title,
extent and
commencement**

1. (1) This Act may be called the Assam Madrassa Education (Provincialisation of Services of Employees and Re-Organization of Madrassa Educational Institutions) Act, 2018.
- (2) It extends to the whole State of Assam.
- (3) It shall come into force on such date as the State Government may, by notification in the Official Gazette, appoint and different dates may be appointed for different provisions of the Act, or for different category of Madrassa Educational Institutions.

Application

2. The Act shall not apply to any Madrassa Educational Institution or Arabic College established or claiming protection under Article 30 of the Constitution of India.

Definitions

3. In this Act, unless the context otherwise requires,-
 - (a) "Base Madrassa" means either an existing provincialised or a Venture Madrassa Educational Institution identified for the purpose of provincialisation of services of employee;
 - (b) "Inspector of Schools" means the Inspector of School in the concerned District unless the context otherwise requires, it

